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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A.1069/97.

Dt. of Decision : 09-03-99.

M.Mutyal Reddy

.. Applicant.

Vs

1. The Union of India rep. by Postmaster General, Hyderabad Region, Hyderabad.
2. The Superintendent of Post Offices, Wanaparthy Postal Division, Wanaparthy Mahaboobnagar(District).
3. V.Venkataiah .. Respondents.

Counsel for the applicant : Mr.D.Subramanyam

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.D.Subrahmanyam, learned counsel for the applicant and Mr.Jacob for Mr.B.N.Sharma, learned counsel for the respondents.

2. This OA is filed for a declaration that the cancellation of the notification No.B2/PF/BPM/Rangapur dated 3-9-96 (Annexure-2) ordered by memo No.B2/PF/BPM/Rangapur dated 31-07-97 (Annexure-1) while continuing R-3 as provisional candidate is arbitrary, illegal, and for a consequential direction to finalise the selection in pursuance to the notification issued on 3-9-96 (Annexure-2) appointing the applicant as BPM if found selected on merit.

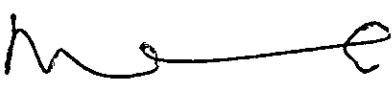
3. From the reply it appears that the said notification was cancelled as one EDMC working elsewhere was brought here in accordance with law to work as BPM of this post office. That employee also been sent to serve in Army Postal Service. In view of that, notification ~~issued~~ on 3-9-96 was cancelled by order dated 31-7-97. The post is still functioning with a provisional EDBPM. Hence, there is no need to go into the merits of this case. The applicant is at liberty to apply if fresh notification is issued for filling up of that post regularly.

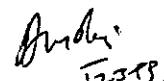
4. In view of what is stated above, the CA has no merit. Hence it is dismissed as devoid of merits. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

9.3.99

Dated : The 09th March, 1999.  
(Dictated in the Open Court)

  
(R.RANGARAJAN)  
MEMBER(ADMN.)

  
12345

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Copy to :

1. ADHM
2. HHSP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR  
MEMBER (J)

DATED: 9-3-99

ORDER/ JUDGEMENT

MA./RA./CP. No.

IN

O.A. NO. 1069/97

ADMITTED AND IN TERM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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